



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.544/2021

This the 12th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

(through Advocate: Sh. Bharat Bhushan Bhatia)

Versus

1. Northern Railway,
Through Secretary,
Ministry of Railways
Raisena Road,
Rajpath Area,
New Delhi-110001
2. Northern Railway (HQ)
Through Secretary/Director
Baroda House,
New Delhi-110001
3. Northern Railway Central Hospital
Through Medial Director
Basant Lane, Connaught Place,
New Delhi-110001

... Respondents

(through Advocate: Sh. Krishan Kant Sharma)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In the present OA, the applicant has challenged the order passed by the disciplinary authority way back on 22.4.2013 and alleged inaction at the end of the respondents on his appeal dated 6.2.2020.



2. After arguing for some time, learned counsel for the applicant seeks permission to withdraw the present OA with liberty to the applicant to avail his legal remedies in accordance with law. Permission is granted.
3. The OA stands dismissed as withdrawn with liberty as aforesaid. No costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

ravi/daya/pinky/